

(b) if so, what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) and (b) The information furnished by the Employees' Provident Fund and Employees' State Insurance authorities is as given below:

EPF: The Provident Fund claims in respect of members have been settled to the credit of Provident Fund contributions received. M/s. National Herald have, however, defaulted in payment of Provident Fund dues to the extent of Rs. 3.61 lakhs in respect of Delhi Unit and Rs. 10.40 lakhs in respect of Lucknow Unit. Necessary legal and penal action is being taken against the employer for recovery of the outstanding dues.

ESI: Cash Benefits available under the Employees' State Insurance Scheme are not denied to the employees for non-payment of contributions by the employer. M/s. National Herald have, however, defaulted in payment of ESI dues to the extent of Rs. 2.85 lakhs in respect of Delhi Unit and Rs. 8.76 lakhs in respect of Lucknow Unit. Necessary legal and penal action is being taken against the employer for recovery of the outstanding dues.

Payment to workers engaged in construction work for Asian Games

**585. SHRI RAMANAND YADAV:
SHRIMATI AMARJIT KAUR:
SHRI DIPEN GHOSH:**

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the workers engaged in the construction work for the Asian Games are not paid minimum wages by the contractors;

(b) whether it is also a fact that the Supreme Court in its recent judgment has ordered. The Government to make enquiry as to why the labourers engaged in the

work are not paid minimum wages by the contractors and also directed the Government to take action against the contractors; and

(c) if the answers to parts (a) and (b) above be in the affirmative, what steps have been taken by Government to ensure that the workers engaged in the construction work for Asian Games are paid minimum wages and adequate compensation for accidents?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) to (c) Information is being collected and will be laid on the Table of the House.

Constitution of National Wage Commission

**586. SHRI RAMANAND YADAV:
SHRIMATI AMARJIT KAUR:**

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government propose to constitute a National Wage Commission of expert persons to study and recommend the national wage policy;

(b) if so, when such a Commission is likely to be formed; and

(c) whether the recommendations of the Commission will be binding on the Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) Some issues concerning the National Wage Policy were discussed at the National Labour Conference held on the 17th—18th September 1982. The Conference recommended that keeping in view the importance of the subject and its complicated nature, a tripartite committee with experts on it be set up to go into the complex issues and its recommendations early.

(b) and (c) Government have noted the recommendation of the National Labour Conference for appropriate action.